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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CO.PET. 379/2009**

SECURITIES & EXCHANGE BOARD OF INDIA
(TRUST PET. NO.3/1997)

..... Petitioner

Through:

versus

CRB CAPITAL MARKETS LTD

..... Respondent

Through: Ms. Mythili Srinavasa Murthy,
Advocate for Special Committee.
Mr. Sarthak Guru and Mr. Mohit
Kumar, Advocate in CA No. 1106-
07/2019.
Mr. Rajat Bhalla, Advocate for
applicant in CA 489/2019.
Mr. Anurag Ahluwalia, CGSC and
Mr. Abhigyan Siddhant, Advocate for
ROC, Mumbai.
Mr. Lakshay Dilavari, Advocate for
R.C. Madan.
Mr. Devesh Malan, Advocate in CA
1007/2018.

CORAM:
HON'BLE MS. JUSTICE JYOTI SINGH

ORDER
18.10.2019

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Co. Appl. No. 1106/2019

Issue notice.

Learned counsel appearing for Special Committee accepts
notice.



Learned counsel for the applicant submits that a proposed Memorandum of Parties submitting the particulars of National Stock Exchange of India and National Spot Exchange Limited will be filed within a week from today.

Let notices be issued to National Stock Exchange of India and National Spot Exchange Limited by all permissible modes, returnable on 17th January, 2020.

Co. Appl. No. 1107/2019

Issue notice.

Learned counsel appearing for Special Committee accepts notice.

Let response to the application be filed within a period of four weeks from today.

List on 17th January, 2020.

Co. Appl. No. 262/2019

List the application for hearing on 17th January, 2020.

JYOTI SINGH, J

OCTOBER 18, 2019

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